

Annexure - 3
Manan Apparels Limited; CIRP commenced on 30.01.2024
List of creditors as on 12.07.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of claim not admitted	Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC				Amount of contingent claim	Amount of any mutual dues, that may be set off
1	State Bank Of India	12.02.2024	₹ 216,277,472.00	₹ 215,726,642.00	Secured Financial Liability	₹ 215,726,642.00	₹ 215,726,642.00	No	90.88%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 550,831.00	Penalty Interest to be substantiated
1	Total		₹ 216,277,472.00	₹ 215,726,642.00		₹ 215,726,642.00	₹ 215,726,642.00		90.88%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 550,831.00	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification. Note on Security Interest

1 Claim no. 1, State Bank of India

The details of the security interest has been extracted from following registered Indenture of Mortgage, claim form and such other supporting documents provided by the claimant.

The Secured Obligations shall be secured by:

Schedule II

A) Primary Security

(i) Hypothecation charge of the Company's entire present and future stocks of RM, SIPP, FG, Book Debts and other current assets

(ii) Hypothecation of all the assets being created out of Term Loan

B) Collateral Security

(i) Equitable Mortgage - Flat No 804A & 804B on 8th Floor, in Octavious Co-operative Housing Society Limited, Powai, Mumbai - 400 076 owned by Mr. Sanjeev Gogia and Mrs. Shivani Gogia

(ii) Office No 202A, 2nd Floor, Wing B2, Boomerang Co-op Premises Soc. Ltd, Chandivali Farm Road, Andheri (E), Mumbai - 400 072 owned by the Company

(iii) Equitable Mortgage of Gala No AJ108, AJ120, First Floor, Building No. AJ, Rajlaxmi Commercial Complex, S No 30, H No 7, Kalher Bhiwandi Road, Village Kasheli, Tal Bhiwani Thane, Bhiwandi - 421 302

owned by Mr. Sanjeev Gogia

(iv) Equitable Mortgage of Gala No AJ121, 122, 123, 124, First Floor, Building No. AJ, Rajlaxmi Commercial Complex, S No 30, H No 7, Kalher Bhiwandi Road, Village Kasheli, Tal Bhiwani Thane, Bhiwandi - 421

302 owned by the Company.

(v) Equitable Mortgage - Flat No 1604/A, 16th Floor, Building No. 2, Wing B, Avalon CHSL in Hiranandani Gardens, Powai, Mumbai - 400 076 owned by Mr. Sanjeev Gogia and Mrs. Shivani Gogia